

CP NO.09/ALD/2021

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : THE DY. COMMISSIONER OF INCOME TAX, CENTRAL CIRCLE AGRA V/S SHREE BASANT OILS LTD. & ORS.

SECTION: 130 OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT : SH. GAURAV MAHAJAN, SR. S.C.

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The matter was taken up today through Video Conferencing.

Heard Sh. Gaurav Mahajan, Ld. Sr. Standing Counsel for the Applicant/ Income Tax Department through Video Conferencing, who has filed the present CP No.09/ALD/2021 U/s 130 of Companies Act, 2013 with a prayer to issue orders U/s 130 of the Companies Act for reopening of the books of accounts of the company and for recasting of the financial statements of the company for the Financial Year 2011-12 to 2017-18 including other reliefs as prayed in the prayer clause.

Let, notices be issued to the respondents by all modes including the process of the Court, returnable at an early date.

Accordingly, put up in the week commencing 24th February, 2021 before the Regular Court/ Video Conferencing, by which time, parties may exchange their pleadings.

—Sd—

Dated : 01.02.2021

**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**